

PATNA HIGH COURT, PATNA

NOTICE

Applications are invited from the eligible Advocates for appointment to the 11 (eleven) posts of Advocate Oath Commissioner in the Patna High Court for the purpose of administration of Oath and Affirmations in terms of Rule 24 in Chapter-III of the Patna High Court Rules.

Applications are required to be submitted under the provisions contained in Rule-24 (ii) and 24 (iii) *ibid*.

Eligibility [As per Rule-24(ii)]

No Advocate is eligible for appointment to the post of Advocate Oath Commissioner unless he/she has, at least for two years but not exceeding five year, been an Advocate of the Patna High Court.

How to apply [As per Rule-24 (iii)]

The eligible Advocates should submit their applications for appointment as Advocate Oath Commissioner to the President of the High Court Bar, who shall forward the same with his comments about the suitability of the candidate to the Registrar, High Court, Patna for the said purpose.

Enclosures

A copy of the enrolment certificate and recommendation from the President of the concerned Bar must be enclosed alongwith the application.

Late date of submission of application

Applications complete in all respect must reach the undersigned within fifteen (15) days from the date of issuance of Court's notice.

N.B. – Incomplete applications will be summarily rejected and no correspondence will be made in this regard.

Dated 01.08.2018, Patna

By order of the Court


Registrar General